

T. H. NO. 1825/87

18/5/92.

Hon. Mr. A.B. Gorthi, A.M.
 Hon. Mr. S.N. Prasad, J.M.

Shri R.K. Nigam, learned counsel for the applicant and Shri G.R. Agarwal, learned Counsel for the respondents are present. Shri R.K. Nigam states that he has not heard anything from the applicant for a long time. This case has made ^{no} head ^{way} for a long period of time although the ^{pleadings} hearing are complete and the case is ready for order. It appears that the applicant has lost interest in the case. Accordingly T.A. No. 1825/87 (W.P. 5837/85) is hereby dismissed for want of prosecution. This case is connected with cases of O.A. No. 98/87 and 177/87. In these two cases also no one has appeared. Shri G.R. Agarwal, learned Counsel for the respondents states that so far as the application No. 177/87 is concerned, the same has become infructuous on the ground that the relief sought for by the applicant has already been granted to him. In these circumstances we direct that Application No. 98/86 and 177/87 are also dismissed for want of prosecution.

(tgk)


 J.M.


 A.M.